

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs.**  
**(Judicial Administration Section)** Civil Secretariat,  
**Jammu/Srinagar**

Subject:-Repatriation/deputation of Judicial Officers.

**GOVERNMENT ORDER NO: 3170 -JK(LD) of 2021.**  
**D A T E : 09 - 04 - 2021.**

As recommended by the High Court, sanction is accorded to the appointment on deputation of Shri Pradeep Kumar, District Judge as Presiding Officer, Motor Accident Claims Tribunal, Srinagar on deputation basis vice Shri S.C.Kattal, District Judge.

By order of the Government of Jammu and Kashmir.

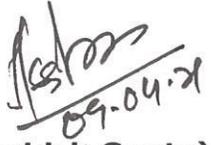
**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

**NO: LD (A) 2001/148-II**

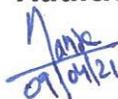
**Dated: - 04 -2021**

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Jammu. This is with reference to his letter No.7914/RG dated 01-04-2021.
4. Principal Secretary to Hon'ble Chief Justice J&K High Court,Jammu.
5. Director Information, J&K, Jammu.
6. Director Archives, Archaeology and Museums, J&K, Jammu.
7. Private Secretary to the Hon'ble Advisor Law, Justice and Parliamentary Affairs for information of the Hon'ble Advisor.
8. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
9. In charge Website, Department of Law Justice and Parliamentary Affairs.
10. Concerned file.

  
**(Ashish Gupta)**

**Additional Secretary to Government**

  
09/04/21